

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

(4)

O.A.NO./ 242/91
T.A.NO.

DATE OF DECISION 23/7/1998

Mr.D.H.Makwana & ors. Petitioner

Mr.A.R.Thacker Advocate for the Petitioner [s]
Versus

Union of India & ors. Respondent

Mr.Y.N.Ravani Advocate for the Respondent [s]
Mrs.P.Safaya

CORAM

The Hon'ble Mr. V.Radhakrishnan : Member (A)

The Hon'ble Mr. P.C.Kannan : Member (J)

JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ?
- 3, Whether their Lordships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ?

no

(3)

1. Dayabhai Hemabhai Makwana
Secretary,
2. Atmaram Shivram Parmar,
The Federation of All India
Sc, ST Employees P & T Department,
(Telecom Wing',
Mehsana Telecom,
Dist.Branch,
CTX Mehana, Regd.No.S 14458
Telephone Exchange, Pilaji Gunj,
CTX, Mehana.

.....Applicants

Advocate : Mr.A.R.Thakar

versus

1. Union of India, Through :
Department of Telecommunications,
New Delhi.
2. Chief General Manager,
Gujarat Telecom Circle,
Ahmedabad.
3. Telecom District Manager,
Mehsana.

..... Respondents

Advocate Mr.Y.N.Ravani
Mrs.P.SafayaORAL-ORDER

O.A.242/91

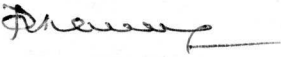
Date: 23/7/1998

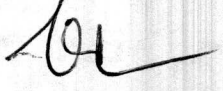
Per Hon'ble Mr.V.Radhakrishnan

: Member (A)

(2)

None present for the applicant even today. The matter is dismissed for default. No order as to costs.


(P.C.Kannan)
Member (J)


(V.Radhakrishnan)
Member (A)

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